

ITEM NO.42 Court 4 (Video Conferencing) SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 11406/2020

(Arising out of impugned final judgment and order dated 29-11-2016 in AN No. 346/2012 29-11-2016 in AN No. 86247/2014 07-06-2018 in APN No. 92221/2017 07-06-2018 in APN No. 92222/2017 passed by the Custom Excise Service Tax Appellate Tribunal, West Zonal Bench At Mumbai)

LARSEN AND TOUBRO GRAHAK
SAHAKARI SAUSTHAN MARYADIT

Appellant(s)

VERSUS

THE COMMISSIONER OF SERVICE TAX, MUMBAI II

Respondent(s)

IA No. 75202/2020 - CONDONATION OF DELAY IN FILING APPEAL
IA No. 75203/2020 - EX-PARTE STAY
IA No. 75204/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) Mr. V. Sridharan, Sr. Adv
 Mr. Prakash Shah, Adv
 Mr. Jas Sanghvi, Adv
 Mr. Jasdeep Singh Dhillon, Adv
 Mr. Akshay Sharma, Adv
 Mr. Rahul Gupta, AOR

For Respondent(s) Mr. Balbir Singh, ASG
 Mr. A.K. Panda, Sr. Adv
 Ms. Swarupma Chaturvedi, Adv
 Mr. Amit Sharma, Adv
 Mr. Bhuvan Mishra, Adv
 Mr. M.K. Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters along with Civil Appeal

No.5003 of 2018 and connected cases, if any.

Reply to delay application and the civil
appeal(s) may be filed within three weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER